E		Name of Corporate debtor		S&S INDUSTRIES AND I	ENTERPRISES LIMITED		Date of Commencement of Lie			09.04.2021		List of stakeholder	s as on	19.07.2023
F				position of the	im Bassinas'		List of operatio	nal creditors (W	orkmen)				1	Amount in Rs
_	I.No. I	Name of Authorised Representative // any	Name of Workman	Details of Cla		Total amount of claim admitted	Details of claim adm Amount of claim for the period of twenty-four months preceding the liquidation commencement date	Nature of claim	% share in total amount of claims admitted	Amount of Contingent Claim	Amount of any mutual dues, that may be setoff	Amount of claim rejected	Amount of Claim under Verification	Remarks, if any
1			G. Baskaran	03.05.2021	18,18,884.00	1,731.00	Nil	Gratuity	1.19%	18,17,153.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register and interest of the payroll register. 3) Grant admitted under Workman cateogery 3) Grantuty claim from 0.11/0.1995 to 20/1.2/2000 is admitted for & 1.737/- under section \$64(s)(a)(iii) Balance Rs.18,17,153 is kept in pending for High Court Order.
2			R.Baskar	03.05.2021	39,14,323.00	10,399.00	Nil	Gratuity	7.17%	39,03,924.00	Nil	Nil	Nii	1) Verified with the books of accounts and the payroll register 22 Claim admitted under Workmen cateogery 3) Gratuity claim from 01/09/1993 to 20/12/2000 is admitted for Re 13/09/- under section 64(6)[6][ul] and falance claim of Re. 3/03/324/- is kept in pending for High Court Order.
3			C.Rajkumar	03.05.2021	39,14,323.00	10,399.00	Nil	Gratuity	7.17%	39,03,924.00	Nil	Nil	Nii	1) Verified with the books of accounts and the payroll register 2) Galim admitted under Worknene cateogery 3) Gatatily claim from 01/90/1993 to 20/12/2000 is admitted for Rs. 10,399/- under section 36(4)(a)(iii) and Balance claim Rs. 300,3/924/- is kept in pending for High Court Order.
4			M.Balaraman	03.05.2021	4,35,000.00	15,213.00	Nil	Gratuity	10.49%	4,19,787.00	Nil	Nil	Nii	1) Verified with the books of accounts and the salary records available 2) Claim admitted under Worknene cateogery 3) Gratuity claim from 01/04/1992 to 20/12/2000 is admitted for Rs. 15.213/- under section 36(4)(a)(iii) and falance claim 61.8, 4.19.787/- is kept in pending for High Court Order.
5			J.Ravichandran	03.05.2021	18,18,884.00	1,385.00	Nil	Gratuity	0.95%	18,17,499.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen cateogery 3) Gratuity claim from 0.7/66/1997 to 20/12/2000 is admitted for Re. 1365/- under section 56(4)(3)(iii) and admitted for Re. 136.17/499/- is kept in pending for High Court Grider.
6			D.Balaji	03.05.2021	65,65,938.00	5,928.00	Nil	Gratuity	4.09%	65,60,010.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register in admitted under Warbane actiongery 2) Claim yellowine more 100,751990 to 20,712/2000 is admitted for Rs. 5,928/- under section 36(4)(a)(iii) and Balance claim of Rs. 65,60,010/- is kept in pending for High Court Order.
7			K.Sugumar	03.05.2021	27,60,464.00	8,222.00	Nil	Gratuity	5.67%	27,52,242.00	Nil	Nii	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workmen cateogery 3) Gratuity claim from 01/01/1995 to 20/12/2000 is admitted for Rs. 8,221/- under section 36(4)(a)(iii) and Balance claim of Rs. 8, 27.52,242/- is kept in pending for High Court Order.
8			D.Balaji	03.05.2021	88,74,370.00	5,928.00	Nil	Gratuity	4.09%	88,68,442.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register in admitted under Warbana cateogery 2) Claim register from the 70 (27) (97) 60 (2017) (27) 2000 is admitted for Rs. 5,928/- under section 36(4)(a)(iii) and Balance claim of Rs. 88,68,442/- is kept in pending for High Court Order.
9			A S Saravanan	14.05.2021	70,00,000.00	6,043.00	Nil	Gratuity	4.17%	69,93,957.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register. 2) Claim admitted under Workman cateogery 2) Claim to mixture of the control of 707/1995 to 20/12/2000 is 3) Gratuity claim from 01/07/1995 to 20/12/2000 is Claim and the control of 70/1995 to 20/12/2000 is Claim and the control of 70/1995 to 20/12/2000 is Rept in Parking for High Court Order.
1)		A.Murugavel	03.05.2021	58,49,946.00	6,505.00	Nil	Gratuity	4.48%	58,43,441.00	Nil	Nii	Nii	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed vership but there is no change in the claim amount. the CIRP claim is taken for liquidation claim purpose. Play the control of the CIRP claim is taken for liquidation claim purpose. Play the control 107/17/199 to 20/12/2000 is 3) Gratuit of the Res. 6.505/. under section 36(4)(4)(iii) Balance Res. 58,45,441/- is lept pending for High Court Order.

11	C.Velmurugan	19.03.2020	1,76,90,965.00	2,019.00	Nil	Gratuity	1.39%	1,76,88,946.00	Nil	Nil	Nil	1) Yerifled with the books of accounts and the payroll register 20 claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed werbally that there is no change in the CRP claim amount, the CIRP claim is taken for liquidation claim purpose. The control of the CRP claim is taken for liquidation claim purpose. The CRP claim is taken for liquidation claim purpose. The CRP claim is taken for liquidation claim purpose. The CRP claim is taken for liquidation of 30 creations and control of the CRP claim is taken for liquidation claim in the CRP claim is taken for liquidation claim. The CRP claim is taken for liquidation claim. The CRP claim is taken to claim in the CRP claim is taken to claim in the CRP claim. The CRP claim is taken to claim in the CRP claim. The CRP claim is taken to claim in the CRP claim. The CRP claim is taken to claim in the CRP claim. The CRP claim is taken to claim in the CRP claim in the CRP claim. The CRP claim is taken to claim in the CRP
12	D.Raghu	04.05.2020	1,30,91,547.00	8,221.00	Nil	Gratuity	5.67%	1,30,83,326.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman category. You have not submitted a seperate liquidation claim. As you have confirmed verbally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratus from the CIRP claim is taken for liquidation claim purpose. 3) Gratus from 50.119/1994 to 20.217.2000 is a claim of the claim is taken for liquidation claim purpose. 3) Gratus from 50.119/1994 to 20.217.2000 is claim claim for fix 1.00.53.259/- is hept pending for tight Court Order.
13	D.Srinivasan	15.06.2020	1,32,66,045.00	3,542.00	Nil	Gratuity	2.44%	1,32,62,503.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. Asyon have amount, the CIBP claim is taken for liquidation claim amount, the CIBP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/07/1995 to 20/12/2000 is admitted for Rs. 3,542/- under section 36(4)(a)(iii) and Balance claim of Rs. 1,3,62,5,03/- is kept pending for High Court Order.

14	G.Kumar	21.03.2020	1,76,92,465.00	808.00	Nil .	Gratuity	0.56%	1,76,91,657.00	Nil	Nil	Nii	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate laquidation claim. As you have contirmed wetably that there is no change in the claim amount, the CRP claim is taken for liquidation claim amount, the CRP claim is taken for liquidation claim 3 (Jentilly claim from 20/25/1990 to 20/12/2000) is admitted for Rs. 808/- under section 36(4)(4)(iii) and Balance claim of Rs. 176,91,657/- is kept pending for High Court Order.
15	G.Palani	08.05.2020	1,13,33,604.00	5,120.00	Nil	Gratuity	3.53%	1,13,28,484.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payvoll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed vership that there is no laim, as you have confirmed vership that there is not laim, as you have confirmed vership that there is not liquidation claim purpose. 3) Gratud for the Claim is 1644 p190 (in 2014) (2010) 3) Gratud for Re S. 1320, under section 36(4)(a)(iii) and Balance claim of Rs. 13.132, 4847, is kept pending for High Court Order.
16	G.Poiyamozhi	19.03.2020	34,40,283.00	12,014.00	Nil	Gratuity	8.28%	34,28,269.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed vership that there is no change in the claim amount. the CIRP claim is taken for liquidation claim parapetes. Lam from the CIRP claim is taken for liquidation claim parapetes. Lam from from 0.112.1/9.19.01.02.02.1/2.2/2000 is claim titled for Rs. 12.014/-under section 36(4)(a)(iii) and fablance claim of Rs. 34.28.269/- is kept pending for High Court Order.
17	K.Mani	20.03.2020	22,76,636.00	3,265.00	Nil	Gratuity	2.25%	22,73,371.00	Nil	Nil	Nii	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have contirmed vership that there is no tange in the claim amount, the CIRP claim is taken for liquidation claim amount, the CIRP claim is taken for liquidation claim 30 (rotatily claim from 10/10/14/1901 to 20/12/2000 is admitted for Rs. 3,265/- under section 36(4)(a)(iii) and Balance claim of Rs. 2,273.371/- is kept pending for High Court Order.
18	K.Rajendiran	20.03.2020	1,01,33,832.00	3,888.00	Nil	Gratuity	2.68%	1,01,29,944.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have contirmed wrehally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim 3) Gratuity claim from 0.112.1/199 to 20.172.2000 is admitted for Rs. 3.888/- under section 36(4)(a)(iii) and Balance claim of Rs. 1.012.9.944/- is kept pending for High Court Order.
19	L.Gunasekaran	19.03.2020	1,51,35,844.00	1,385.00	Nil	Gratuity	0.95%	1,51,34,459.00	Nil	Nii	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have contirmed wrehally that there is no change in the claim amount, the CRP claim is taken for liquidation claim amount, the CRP claim is taken for liquidation claim 30 Gratuity claim from 04/10/190 to 20/12/2000 is admitted for Rs. 1.385/- under section 36(4)(a)(iii) and Balance claim of Rs. 1.513.459/- is kept pending for High Court Order.
20	L.Manoharan	08.05.2020	30,63,466.00	5,524.00	Nil	Gratuity	3.81%	30,57,942.00	Nil	Nil	Nii	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have contirmed vership that there is no change in the claim amount. the CIRP claim is taken for liquidation claim amount the CIRP claim is taken for liquidation claim 3 (Joratily) claim from 10/19/19/190 is 20/12/2000 is admitted for Rs. 5,524/- under section 36(4)(a)(iii) and Balance claim of Rs. 30,57,942/- is kept pending for High Court Order.
21	M.Magendiran	19.03.2020	62,07,850.00	1,615.00	Nil	Gratuity	1.11%	62,06,235.00	Nil	Nil	Nil	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed vership that there is no change in the claim amount. the CIRP claim is taken for liquidation claim purpose. Limit from 100.1491.991 to 20.21/2.2000 is admitted for Rs. 1.615/- under section 36(4)(a)(iii) and the Balance amount of Rs. 6.206.235/- is kept pending for High Court Order.
22	N.Kuppan	19.03.2020	16,43,506.00	3,300.00	Nil	Gratuity	2.27%	16,40,206.00	Nil	Nil	Nii	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have contirmed vership that there is no change in the claim amount. the CIRP claim is taken for liquidation claim amount the CIRP claim is taken for liquidation claim 30 portily claim from 01/07/1996 to 2017/2/2000 is admitted for Rs. 3,300/- under section 36(4)(a)(iii) and Balance amount of Rs. 16,40,206/- is kept pending for High Court Order.
23	N.Vijayaragavan	15.06.2020	82,41,032.00	2,588.00	Nil .	Gratuity	1.78%	82,38,444.00	N≅	Nil	Nii	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verbally that there is no Auage in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Gratuity claim from 01/01/1998 to 20/12/2000 is admitted for Re. 2.588/- under section 36(4)(a)(iii) and Balance claim of Re. 82.38/444/- is kept pending for High Court Order.

		3) Gratuity claim from 01/11/1998 to 20/12/2000 is admitted for Rs. 3,935;—under section 36/(9)(iii) and Balance amount of Rs. 8,52,259/- is kept pending for High Court Order.
25 R.Govindan 14.03.2020 1.03.95.303.00 4.015.00 NN Gratuity 2.77%	1,03,91,288.00 Nii Nii	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verbully that there is no change in the claim amount, the CIRP claim is taken for liquidation claim 30 cannot be confirmed verbully that there is no change in the claim amount, the CIRP claim is taken for liquidation claim 30 cannot be confirmed verbully confirmed to the confirmed verbully claim amount that CIRP claim is taken for 10 (17/12) 2008 is admitted for Rt. 4.015/- under section 36(4)(a)(iii) and Balance amount of Rs. 1.03.91.288/- is kept in pending for High Court Order.
26 S.Balamurugan 11.03.2020 67,72,301.00 6,332.00 NII Gratuity 4,36%	67.65.969.00 Nii Nii	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verhally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. purpose. self-instance of the claim is taken for liquidation claim purpose. Self-instance of the claim is self-instance of the claim is self-instance of the claim is self-instance of the claim of the claim is self-instance of the claim is self-instance. The claim is self-instance of the claim is self-instance of the claim is self-instance. 10
27 S.Baskar 04.05.2020 1.50.55,154.00 4,027.00 Nil Gratuity 2.78%	1,50,51,127,00 Na Na	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verhally that there is no change in the claim amount, the CIRP claim is taken for liquidation claim purpose. 3) Greating the Circ of the
28 S.Ramanathan 19.03.2020 96,95,880.00 1,731.00 NII Gratuity 1.19% TOTAL 20.89.44.039.00 1,45.082.00 120.00%	96,94,149,00 Nii Nii Nii 20,87,98,957,00	1) Verified with the books of accounts and the payroll register 2) Claim admitted under Workman cateogery. You have not submitted a seperate liquidation claim. As you have confirmed verbully that there is no change in the claim amount, the CIRP claim is taken for liquidation claim. 3) Grantily from 70 27/66/1905 to 20/12/2000 is admitted for Rs. 1,731/- under section 36(4)(a)(iii) and Balance amount of Rs. 96,94,149/- is kept pending for High Court Order.